

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-788/ND/2020**

**IN THE MATTER OF:
Mrs. Parveen Chawla**

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 12.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Ms. Seraj Khan, Proxy Counsel.

For the Respondent/Corporate debtor :Mr. Alok Kumar, Advocate.

ORDER

Heard the submissions made by the proxy counsel for the operational creditor as well as Ld. Counsel for the corporate debtor. Proxy counsel for the operational creditor has prayed for grant of time in the matter as arguing are main counsel is not available. Post the matter to **17th August, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**